

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "E" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER &
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.2983/Del/2018
Assessment Year : 2014-15**

Milan Kumar Aggarwal, B-74, South City-1, Gurugram-122001,	vs	DCIT, Circle-20(1), New Delhi
PAN-AADPA8972A		
APPELLANT		RESPONDENT

Appellant by	Sh. Atul Gupta, Adv.
Respondent by	Sh. Gaurav Pundir- Sr. DR
Date of Hearing	16.09.2021
Date of Pronouncement	16.09.2021

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee is directed against the order dated 05.03.2018 of the learned CIT(A)-XXV, New Delhi, relating to Assessment Year 2014-15.

2. The learned counsel for the assessee, vide his letter dated 05.07.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 16.09.2021.

Sd/-

**(R.K.PANDA)
ACCOUNTANT MEMBER**

Delhi/Date 16/09/2021.

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

Shekhar

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI